

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 530 of 2023

IN RE:

Anuj Kumar

... Applicant

Versus

State of Uttarakhand & Ors.

...Respondents

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Respondents

Delhi

Dated 19.03.2024

Manish Jain

**Manish Jain & Vikash Kumar Verma
Advocates for Respondents
Chamber No. 222, Civil Side,
Tis Hazari Courts, Delhi - 110054
Email: manish.bk09@gmail.com
9911092646, 7042983890**

PRINCIPAL BENCH, NEW DELHI
Original Application No. 530 of 2023

IN RE:

Anuj Kumar ... Applicant

Versus

State of Uttarakhand & Ors. ... Respondents

Additional Reply on behalf of Respondent No. 7 & 8

Most respectfully showeth:

1. That the answering respondents have filed this additional reply in continuation of reply filed on 26.02.2023 along with some other relevant documents annexed herewith.
2. That the present applicant and his brother are habitual litigants and local residents of the area answering respondent's industry is situated.
3. That elder brother (Bhai), Nirdosh Kumar S/O Richpal Singh resident of Kehda Village, Tehsil – Laksar, of the present applicant had filed Public Interest Litigation (PIL) before the Hon'ble High Court of Uttarakhand at Nainital vide WPPIL No. 154 of 2017 against the answering respondents.
Annexure R/1: Copy of Petition WPPIL No. 154 of 2017 (M/B).

4. After long proceedings, finally the Hon'ble High Court of Uttarakhand at Nainital found and orally remarked that Nirdosh Kumar is using PIL for his personal benefit and using PIL as blackmailing tactics/tools to answering respondents that cannot be done. When the Hon'ble High Court of Uttarakhand was inclined to impose heavy penalty then elder brother of the applicant withdrawn his bogus PIL vide order dated 23.02.2022 in WPPIL No. 154 of 2017.

Annexure R/2: Copy of order dated 23.02.2022 in WPPIL No. 154 of 2017.

5. It is pertinent to mentioned here that elder brother (Bhai) Nirdosh Kumar of the present Applicant was contractor of "Loading Sugar in trucks from all godowns" in 2017 (page no. in present compilation) and had taken advantage of being localized and was using Blackmailing tactics to enhance the loading rates (page no. in present compilation).

6. It is also relevant to submit that in 2019 present Applicant and his two brothers namely Ravinder & Nirdosh Kumar all are sons of Richpal Singh filed civil suit before Civil Judge, Laksar. Memo of parties clearly established relation between Applicant and Nirdosh Kumar.

Annexure R/3: Copy of memo of parties filed before civil judge in 2019.

In view of the above stated facts and circumstance the prayer clause has no merits hence OA deserves dismissal with exemplary cost which discourage bogus litigation.

It is prayed that this Hon'ble Tribunal may be pleased to dismiss the Original Application and thus render justice.



Respondents

Delhi

Dated 19.03.2024



**Manish Jain & Vikash Kumar Verma
Advocates for Respondents
Chamber No. 222, Civil Side,
Tis Hazari Courts, Delhi - 110054
Email: manish.bk09@gmail.com
9911092646, 7042983890**

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**
Original Application No. 530 of 2023

IN RE:

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... Respondents

AFFIDAVIT

I, S. P. Singh S/O Late Shri Hukum Singh Age 66 Authorized Representative Office/at R.B.N.S Sugar Mill Pvt. Ltd & R.B.N.S Distillery Pvt. Ltd, Shekhpuri, Laksar, Uttrakhand – 247663, presently at Delhi do hereby solemnly affirm and states:

- 1. That deponent is serving as General Manager – Unit Head - of Respondent No. 7 and 8. As such, well conversant with the facts of the case as per the records available and competent to swear this affidavit being authorized through board resolution dated 20.10.2023. Copy of board resolution dated 20.10.2023 already on record.**
2. That the statements of facts in the accompanying **additional reply** are true to my knowledge and/or are true to the records of the case/ Respondent No.7. Rest of the statements are in the nature of submissions to this Hon'ble Tribunal on the basis of advice received and believed to be correct.



[Handwritten signature in blue ink]

- 3. That the annexures to the accompanying reply are true copies of the respective certified copies/original.
- 4. That the statements made above are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

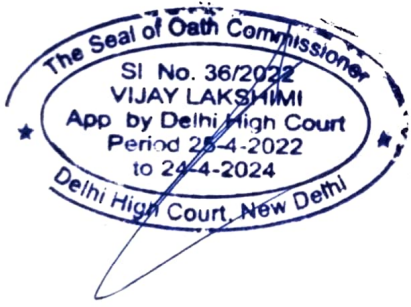
[Handwritten signature]
 VERIFICATION: *[Handwritten signature]*

[Handwritten signature]
 DEPONENT

18 MAR 2024

Verified at Delhi on this day of March, 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

[Handwritten signature]
 DEPONENT



THE DEPONENT
 Smt/Km. *[Signature]* Age *[Signature]*
 R/o. *[Signature]*
 Identified by *[Signature]*
 has solemnly sworn that the contents of the above affidavit are true & correct to his knowledge.
 Oath Commissioner, Delhi

[Large handwritten signature]

Annexure R/1

IN THE HON'BLE HIGH COURT OF UTTARAKHAND AT
NAINITAL

WRIT PETITION P.LL NO.151... OF 2017 (M/B)

(Under Article 226 of the Constitution of India)

District- Haridwar

Nirdosh Kumar, Son of Shri Richpal Singh, aged about 32 years,
Resident of Village Kehda, Pargana- Manglore, Tehsil - *LAKSAR*
District -Haridwar, Uttarakhand - 249408

.....Petitioner

Versus

1. State of Uttarakhand through Chief Secretary, Secretariat at Dehradun.
2. District magistrate Haridwar, District - Haridwar.
3. Central Pollution Control Board. Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, DELHI - 110 032, INDIA, Through its Chairman.
4. *spec copy*
shelf
man Rab
(Rab)
Uttarakhand Environment Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand Pincode- 248001, Through its Secretary.
5. *clerk*
Kaibash
12/11/13
M/S RBNS Sugar Mills, Main road, post office/Tahsil- Laksar, District- Haridwar, Laksar, Uttarakhand - 247663 through its General Manager.

6. *respondent*
no-4
Nagar Palika Panshad *Laksar* Respondents
through its Executive officer.

To,

The Hon'ble the Chief Justice and his other companion Judges of the aforesaid Court.

The humble writ petition of the above named petitioners most respectfully showeth as under.

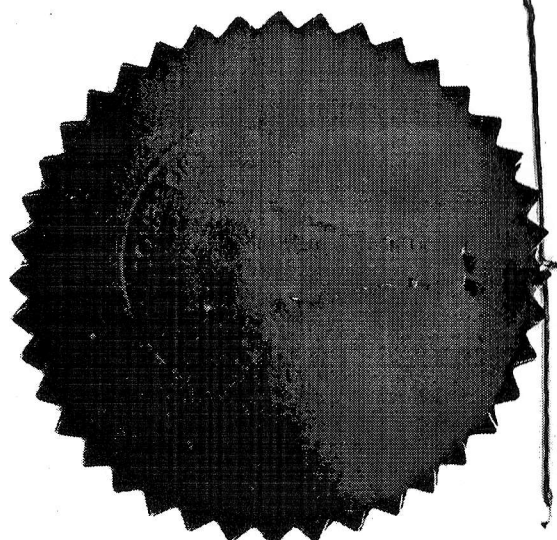


That the petitioner is a villager and local resident of Village Kehda, Pargana- Manglore, Tehsil - Luxar, District - Haridwar, Uttarakhand - 249408. The petitioner is a public

Name of Advocate:- Navneet Kaushik

Copying Fee :- 36/-

Date on which application is made for copy accompanied by the requisite stamp	Date of posting of notice on notice board	Date of delivery of copy	Signature of Officer on delivery copy
56 08/03/2022	10/03/2022	10/03/2022	Sant M 10/03/2022

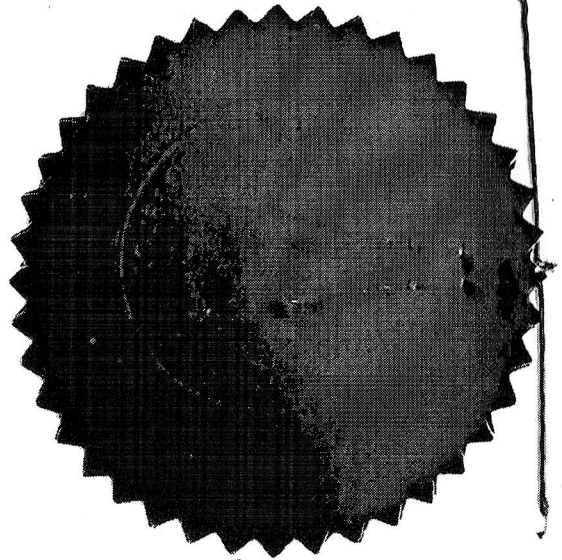


Per
Sealed In My Presence 10/03/2022

Name of Advocate:- Navneet Kaushik

Copying Fee :- 36/-

Date on which application is made for copy accompanied by the requisite stamp	Date of posting of notice on notice board	Date of delivery of copy	Signature of Officer on delivery copy
<p style="text-align: center;">36</p> <hr/> <p>08/03/2022</p>	<p>10/03/2022</p>	<p>10/03/2022</p>	<p>Sand M</p> <hr/> <p>10/03/2022</p>



Push
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IN THE HON'BLE HIGH COURT OF UTTARAKHAND
AT NAINITAL

SECOND RECALL APPLICATION NO..... OF 2019
ON BEHALF OF RESPONDENT NO. 5

IN

Writ Petition P.L.L. No. 154 of 2017(M/B)
Under Article 226 of the Constitution of India

District-Haridwar

Nirdosh Kumar S/o Shri Richpal Singh, (Male Aged about 33
years), R/o Village Kehda, Pargana-Manglore, Tehsil-Laksar,
District-Haridwar, Uttarakhand-249408

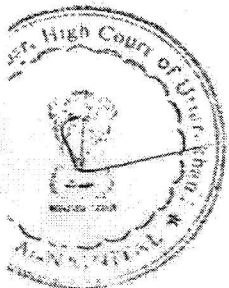
..... Petitioner

VERSUS

1. State of Uttarakhand through Chief Secretary, Secretariat
at Dehradun.
 2. District Magistrate Haridwar, District-Haridwar.
 3. Central Pollution Control Board, Parivesh Bhawan, CBD-
Cum-Office Complex East Arjun Nagar, Delhi-110032,
India, Through Its Chairman
 4. Uttarakhand Environment Protection & Pollution Control
Board, 29/20, Nemi Road, Dehradun, Uttarakhand, Pin
Code-248001, Through its Secretary.
 5. M/S RBNS Sugar Mills, Main Road, Post Office/Tehsil-
Laksar, District-Haridwar, Laksar, Uttarakhand-247663
through its General Manager.
 6. Nagar Palika Parishad Laksar through its Executive
Officer
- Respondents

To,

The Hon'ble Chief Justice and his other companion
Judges of the aforesaid Court.



The humble application of the above named Respondent no. 5 most respectfully showeth as under:-

1. That for the facts and reasons stating in the accompanying affidavit, it is most respectfully prayed that this Hon'ble Court may graciously be pleased recall its Order dated 02-07-2018 passed in W.P.I.L. no. 154 of 2017 and pass appropriate Order accordingly by allowing this Second Recall Application, otherwise applicant shall suffer irreparable loss and injury.

PRAYER

It is, therefore most respectfully prayed that this Hon'ble Court may graciously be pleased recall its Order dated 02-07-2018 passed in W.P.I.L. no. 154 of 2017 and pass appropriate Order accordingly by allowing this Second Recall Application, otherwise applicant shall suffer irreparable loss and injury.

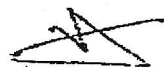
Dated:- 10 May, 2019

Place:- Nainital



**NAVNEET KAUSHIK
ADVOCATE**

Counsel for the Respondent no.5



**IN THE HIGH COURT OF UTTARAKHAND
AT NAINITAL**

**AFFIDAVIT
IN
SECOND RECALL APPLICATION NO..... OF 2019
ON BEHALF OF RESPONDENT NO. 5**

IN

**Writ Petition P.L.L. No. 154 of 2017 (M/B)
(Under Article 226 of the Constitution of India)**

District-Haridwar

**Nirdosh Kumar S/o Shri Richpal Singh, aged about 33 years,
R/o Kehda, Pargana,-Manglore, Tehsil-Laksar, District-
Haridwar,Uttarakhand-249408Petitioner**

Versus

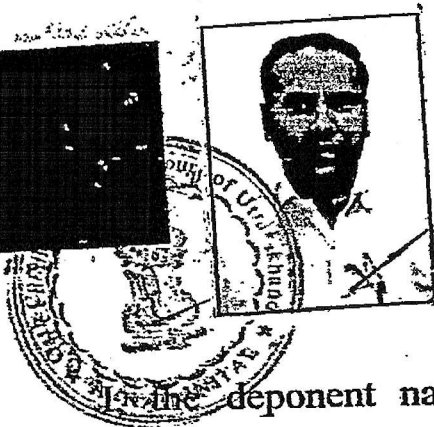
**State of Uttarakhand through Chief Secretary, Secretariat at
Dehradun & others Respondents**

**Affidavit of Vakil Ahmad, aged
about 44 years, S/o Shri Mohd.
Yamin Manager (Legal) Rai
Bahadur Narain Singh Sugar
Mills Ltd. Laksar, District
Haridwar.**

DEPONENT

**deponent named above do hereby solemnly
affirm and state on oath as under: -**

- 1- That the deponent is posted as Manager (Legal) of the
petitioner company and is authorized to file present
affidavit on behalf of petitioner company as such he is
well acquainted with the facts and circumstances
deposed in the present affidavit.**



Handwritten notes and signatures:
605/119
605/119



stated WPPIL seeking the relief as stated in the prayer clause of the said WPPIL.

3- That the above stated WPPIL came up of hearing before this Hon'ble High Court on 02-07-2018 and prior to that the answering Respondent no.5 had already filed their Counter Affidavit in the above stated WPPIL stating on oath the conduct of the petitioner that how he has utilized the above stated WPPIL for the purpose of blackmailing the Respondent no.5 and purely as an act of vengeance after the contract of loading unloading of sugar was taken away by Respondent no.5 from him.

4- That on 02-07-2018 when the above stated P.I.L. came up for hearing before this Hon'ble High Court, this Hon'ble High Court on the basis of the consent Order of Uttar Pradesh Pollution Control Board Year 2002 dated 12-02-2002 (Annexure No.2 to the PIL), which was an Order passed by Uttar Pradesh Pollution Control Board although the State of Uttarakhand was established on 09-11-2000, but probably due to the fact that Uttarakhand Environmental Protection and Pollution Control Board has not come into the existence at that time, therefore the said Order was passed by Uttar Pradesh Pollution Control Board, passed the direction that Respondent no.5 will construct the drain from its premises upto Hadwaha drain within four weeks from today as that was the condition no.14 in the consent Order of 12-02-2002.

5- That the answering deponent in this regard respectfully states that the Respondent no.5, which is a Sugar Mill has to obtain consent Order from the State Pollution Control Board every year to run the Sugar Mill and after the year 2002 more specifically speaking that after the consent Order of 12-02-2002 in any of the consent Orders issued up till year 2018-19, the said Condition no.14 of 12-02-2002 was not included by the Pollution Control Board, because of the reason that in the year 2002, when the said consent Order was passed extremely less equipments were used for the purpose of pollution control, but now the effluent are being treated by the process of bio-methanation followed by multi-effect evaporator then to Condensate Polishing Unit (CPU) and the residual thick effluent is mixed with the Press mud for Bio-composting and it is being distributed to the Sugar Cane Farmers and today the Respondent no. 5 is running the distillery on zero liquid discharge as per the direction of Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) and further as per the direction of CPCB, Respondent no.5 have installed mass-flow meters on the pipelines, online monitoring system and Multi-jet web cameras of 360⁰, which are directly connected to CPCB server as per the directions of CPCB.

6- That further, why in the consent Orders, which are being issued every year to the Respondent no. 5, there is no mention of condition no.14 of 2002 consent order

is also because of the fact that the Respondent no.5, which runs a Sugar Mill and a Distillery Unit are directly connected to online mentoring of CPCB Server by way of multi-jet web cameras and as they are running on zero liquid discharge, therefore the need to construct any drain from premises of Respondent no.5 to elsewhere was not at all required in the consent Orders being issued by a State Pollution Control Board (UEPPCB) or in the direction of CPCB issued from time to time.

7- That having said that Respondent No.5 respectfully states that still after the Order dated 02-07-2018 was passed by this Hon'ble Court, they conducted the survey of the existing Nala of Laksar Town, which runs through the premises of answering deponent and thereafter runs through various agricultural fields of various farmers and in the land of Indian Railways, when it crosses the railway line and thereafter meets Hadwaha drain and it was found by Respondent no.5, during the said survey and after obtaining the map from Revenue Authority (Chakbandi Authorities), it was revealed in the Map that there exists no drain from Laksar town, which goes on to meet Hadwaha drain.

8- That the fact that there exists no drain in the revenue record of Village-Khera (Respondent No.5 is situated in Village-Khera and Village-Simli) is further supported by the Judgment dated 13-03-2015 passed by A.S.J. IInd vide its order dated 12-05-2015 passed in Criminal

Revision no. 223 of 2015, which is annexed as Annexure No.9 in the above stated WPPIL.

- 9- That further when the Respondent no.5 conducted a survey that how a new drain can be constructed from its Mill premises to Hadwaha drain. It was found that the same is not feasible as the drain has to be taken from agricultural fields of various farmers of Village Kehda, Simli and Akoda.
- 10- That thereafter the respondent no.5 further carried out the survey that whether it is possible to construct a pacca drain of the existing drain running from Laksar town to Hadwaha drain, it was found that the same is also not feasible in view of the fact that this drain also runs through Agricultural fields of various farmers of Village-Simli, Village-Khera and Village-Akoda and none of the farmers are prepared that the drain running through their agricultural fields be constructed pacca and even a mention to this to them made them furious and they threaten the survey doing employees of the Sugar Mills(Respondent no.5) to face dire consequences, if they even dared to think about it.
- 11- That another hurdle in constructing the existing drain into a pacca drain is the fact that this drain runs through the land of Indian Railways and the Indian Railways will never permit without this permission to construct anything upon their land from the ends of Respondent no.5.
- 12- That the Respondent no.5 further wants to bring it in the knowledge of this Hon'ble Court that due to the above

said hurdles in the mind of Pollution Authorities, after year 2002, 16 consent Orders have been passed by the State Pollution Control Board, but none of them have included the condition in the form of condition no.14, which was therein consent Order of 2002. However the factory has constructed about 500 Mtrs. Pacca drain in the factory premises.

13-That further, it is worthwhile to bring it to the knowledge of this Hon'ble Court that the Petitioner is pursuing the present WPPIL for his vested interests, but during the survey it was found that it is not in the interest of the farmers of the area to make the existing drain running from Laksar Town to Hadwada drain as a Pacca drain, as the farmers from whose agricultural fields, the said drains passes through takes the water of the said drain for agricultural purposes.

14-That with the above stated averments petitioner preferred a recall application before this Hon'ble Court with a prayer to recall its Order dated 02-07-2018 passed in WPPIL No. 154 of 2017 and the said recall application was numbered as 12112 of 2018, but the said recall application was dismissed vide order dated 23-10-2018. True copy of the order dated 23-10-2018 and Order dated 02-07-2018 are annexed as ANNEXURE NO.1 to this Affidavit.

15-That the Petitioner after the dismissal his recall application, once again tried his best efforts to comply the Order dated 02-07-2018 and in this regard moved an application dated 30-10-2018 before Divisional Railway

request that Respondent no.5 be permitted to construct the pacca on their land of the Railway, so that the Order passed by Hon'ble High Court can be complied with, but till date no permission has been granted by the Railway Authorities in this regard. True copy of the Application dated 30-10-2018 before Divisional Railway Manager, Moradabad Division, Moradabad is being filed herewith and marked as ANNEXURE NO.2 to this Affidavit.

16-That further in this regard, the Respondent no.5 has written to the District Magistrate, Haridwar that drain/nalla flowing through the Mill premises be shifted elsewhere as severe loss is suffered by the Mills, because of the said drain vide their letter dated 11-12-2018. True copy of the letter dated 11-12-2018 is being filed herewith and marked as ANNEXURE NO.3 to this Affidavit.

17-That on the said letter a reply was given by the Executive Officer, Nagar Palika, Laksar, District-Haridwar that the drain running through the Mill is the main drain of the Laksar Town and the entire water discharge flows through the said drain and there is not alternate of the said drain, therefore it is not possible to shift the said drain at any other place. True copy of the reply dated 22-12-18 is annexed as ANNEXURE NO.4 to this Affidavit.

18-That after the said development once again deponent sent a reminder to Divisional Railway Manager, Moradabad Division-Moradabad vide letter dated 15-02-2019 for grant of permission to construct a permanent drain of

their land, but till date once again no permission has been granted to the deponent in this regard. True copy of the letter dated 15-02-2019 is being filed herewith and marked as ANNEXURE NO.5 to this Affidavit.

19-That the deponent respectfully submits that when they tried to construct the permanent drain in order to comply the Order dated 02-07-2018 of this Hon'ble Court as they had been trying to do in the past, but once again the Villagers of Village-Khera stop the workers of the Sugar Mill of Respondent no.5 to do the said work and in this regard letter dated 12-03-2019 was written by Respondent no.5 to the Village Pradhan, Khera. True copy of the letter dated 12-03-2019 is being filed herewith and marked as ANNEXURE NO.6 to this Affidavit.

20-That the Respondent No.5 respectfully states that in the meantime in continuation of his callous activities, petitioner has filed a contempt petition against the District Magistrate, Haridwar and Respondent no.5 through its General Manager Sri Ajay Khandelwal and a notice in this regard has been issued to the Respondent no.5 in contempt petition no. 75 of 2019.

21-That further on one hand without any rhyme and reason, Respondent no.5 is being harassed by the Petitioner in the garb of Order dated 02-07-2018 and Order, which is virtually impossible to comply from the ends of Respondent no.5 and which was not even the prayer of Petitioner in his WPPIL No.154 of 2017 and on the other hand Respondent No. 5 are now facing the

... ALSO, which has been filed by the
Petitioner to get the Order dated 02-07-2018 complied.

That for the facts, reasons and circumstances stated
above, it is most respectfully prayed that in the interest of
justice this Hon'ble court may graciously be pleased
recall its Order dated 02-07-2018 passed in W.P.P.I.L.
no. 154 of 2017 and pass appropriate Order accordingly
by allowing this Second Recall Application, otherwise
applicant shall suffer irreparable loss and injury.


VERIFICATION

I, the deponent named above do here by declare that the
contents of the para no. 1 of this affidavit and those of para
no. 14, 15, 20, 21, 22 of the Affidavit are true to
my personal knowledge and those of para no.
14, 15, 16, 17, 18, 19 of the
Affidavit are matter of record and those of para
2 of the Affidavit are
based on legal advice which I believe to be true and no part
of it is false and nothing material has been concealed there in.

SO HELP US GOD


DEPONENT

I, Namrata Kaushik, Advocate, High Court of
Uttarakhand Nainital do hereby declare that the person
making this affidavit and alleging himself to be deponent is
known to me from perusal of papers produced by him. I am
satisfied that he is the same person.


ADVOCATE
(Registration No. D-2925/1999)
N-25 Bar Association

Solemnly affirmed before me on ---
2019 at about 10:00 A.M./P.M. by the deponent who has been
identified by the aforesaid Advocate.

I have satisfied myself by examining the deponent that
he has fully understood the contents of this affidavit which
have been read over and explained to him by me.

Oath Commissioner

Handwritten signature

Mahesh Chandra Upreti
Advocate

Regd. No. UK-345/2014
Oath Commissioner
High Court of Uttarakhand

At-- Nainital.
Sl. No. 1823
Dated 10/05/19

Compared by
PHOTOSTAT
TRUE-COPY

Handwritten signature
18/04/2021

Section Officer
Copying Section
High Court Of Uttarakhand
Nainital



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Grams : SUGAR LAKSAR
 Phones: 01332-254653
 Fax: 01332-254655, 254460
 E-mail: edprbns@yahoo.com

Rai Bahadur Narain Singh Sugar Mills Limited

Works : Laksar – 247663 (Distt. Haridwar) Uttarakhand

पत्रांक-ए/पी.एण्ड.ए./नाला/२४८८

दिनांक- मार्च 12/2019

प्रधान,
 ग्राम केहड़ा
 जनपद हरिद्वार।

महोदय,

आपको अवगत कराना है कि हमारी चीनी मिल के विरुद्ध दायर जनहित याचिका में माननीय उच्च न्यायालय, उत्तराखण्ड, नैनीताल ने अपने आदेश में चीनी मिल से हडवाहा मुख्य नाले तक पक्के नाले का निर्माण करने के लिये आदेशित किया है। उसी के अनुपालन में हमने नाले का कार्य प्रारम्भ कर दिया था, लेकिन आपके व्यक्तियों द्वारा मौके पर यह कहते हुये कि “पक्का नाला बनने से यहाँ पर पानी की निकासी अवरुद्ध हो जायेगी तथा आस-पास के खेतों में पानी भर जायेगा”, कार्य बन्द करा दिया गया है।

अतः आपसे अनुरोध है कि कृपया उक्त पर पुनर्विचार करते हुये फैंक्टरी को अपना सहयोग प्रदान करने का कष्ट करें।

धन्यवाद।

भवदीय

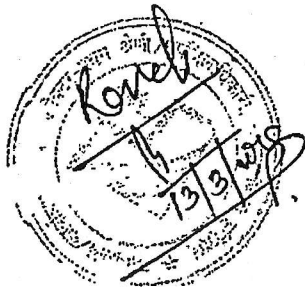
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प्रधान प्रबन्धक

प्रतिलिपि- जिलाधिकारी महोदय, हरिद्वार

- उष जिलाधिकारी महोदय, लक्सर

Anshu
 ग्राम प्रधान
 ग्राम प्रधान, केहड़ा
 वि०ख० ज०ख० (हरिद्वार)





Grams : SUGAR LAKSAR
 Phones: 01332-254653
 Fax: 01332-254655, 254460
 E-mail: ed@rbns@yahoo.com

OIC

Rai Bahadur Narain Singh Sugar Mills Limited

Works : Laksar - 247663 (Distt. Haridwar) Uttarakhand

पत्रांक-जी0एम0 / 2534
 दिनांक- फरवरी 15, 2019

सेवा में,

रजिस्टर्ड ए0डी0

श्रीमान् डी0आर0एम0 महोदय,
 मुरादाबाद मण्डल,
 मुरादाबाद।

स्मरण पत्र

विषय- रेलवे भूमि पर पक्का नाला बनाने हेतु अनुमति के सम्बन्ध में।

महोदय,

कृपया सन्दर्भ के लिये आप हमारे पूर्व पत्रांक सँ.जी0एम0/1561 दिनांक 30/31.10.2018 का सन्दर्भ लेने का कष्ट करें। इस सम्बन्ध में पुनः निवेदन है कि प्रार्थी की शुगर मिल जो तहसील लकसर हरिद्वार में स्थित है तथा राय बहादुर नारायण सिंह शुगर मिल्स के नाम से जानी जाती है।

महोदय, प्रार्थी कम्पनी के विरुद्ध एक जनहित याचिका नान्य उच्च न्यायालय उत्तराखण्ड में किसी निर्दोष कुनार नामक व्यक्ति द्वारा योजित की गई थी, जिसमें प्रार्थी चीनी मिल को अपनी चीनी मिल से हडवाहा मुख्य नाले तक पक्के नाले का निर्माण करने के लिये आदेशित किया गया था। महोदय जो नाला मौके पर मौजूद है और जिसे प्रार्थी चीनी मिल को पक्का करने के लिये आदेशित किया गया है, वह नाला रेलवे भूमि में से जो प्रार्थी चीनी मिल के पास स्थित है से होकर गुजरता है तथा जिस पर निर्माण आपकी अनुमति तथा आज्ञा के बिना नहीं हो सकता है।

अतः महोदय से निवेदन है कि रेलवे भूमि से नाला बनाने की अनुमति प्रदान करने की कृपा करें। हम रेलवे सम्पत्ति तथा रेलवे पटरी को कोई क्षति नहीं पहुँचायेगे तथा इस प्रकार प्रार्थी चीनी मिल नान्य न्यायालय के आदेश का अनुपालन भी सुनिश्चित कर पायेगे।

महोदय, आपके आदेश की प्रतीक्षा में राय बहादुर नारायण सिंह शुगर मिल लकसर जिला हरिद्वार।

भवदीय,

कृते राय बहादुर नारायण सिंह शुगर मिल्स लि0,

(Signature)

प्रधान प्रबन्धक।

प्रतिलिपि- रेलवे अधीक्षक, रेलवे स्टेशन, लकसर

(Handwritten Signature)
 रजिस्टर्ड ए0डी0
 लकसर
 15/02/19



Grams : SUGAR LHAKSAR
 Phones: 01332-254653
 Fax: 01332-254655, 254460
 E-mail: edprbns@yahoo.com

Rai Bahadur Narain Singh Sugar Mills Limited

Works : Laksar - 247663 (Distt. Haridwar) Uttarakhand

पत्रांक सं०:-जी०एम०/ 1567

दिनांक- 30.10.2018

31

सेवा में,

श्रीमान डी.आर.एम. महोदय,
 मुरादाबाद मण्डल,
 मुरादाबाद

विषय - रेलवे भूमि पर पक्का नाला बनाने हेतु अनुमति के सम्बन्ध में।

महोदय,

निवेदन यह है कि प्रार्थी की शुगर मिल जो तहसील लकसर हरिद्वार में स्थित है तथा राय बहादुर नारायण सिंह शुगर मिल्स के नाम से जानी जाती है।

महोदय, प्रार्थी कम्पनी के विरुद्ध एक जनहित याचिका मान्य उच्च न्यायालय उत्तराखण्ड में किसी निर्दोष कुमार व्यक्ति द्वारा योजित की गई थी। जिसमें प्रार्थी चीनी मिल को अपनी चीनी मिल से हडवाहा मुख्य नाले तक पक्के नाले का निर्माण करने के लिए आदेशित किया गया था। महोदय जो नाला मौके पर मौजूद है और जिसे प्रार्थी चीनी मिल को पक्का करने के लिये आदेशित किया गया है, वह नाला रेलवे भूमि में से जो प्रार्थी चीनी मिल के पास स्थित है से होकर गुजरता है तथा जिस पर निर्माण आपकी अनुमति तथा आज्ञा के बिना नहीं हो सकता है।

अतः महोदय से निवेदन है कि रेलवे भूमि से नाला बनाने की अनुमति प्रदान करने की कृपा करें। हम रेलवे सम्पत्ति तथा रेलवे पट्टी को कोई क्षति नहीं पहुंचायेगे तथा इस प्रकार प्रार्थी चीनी मिल मान्य न्यायालय के आदेश का अनुपालन भी सुनिश्चित कर पायेगे।

महोदय आपके आदेश की प्रतिक्रिया में राय बहादुर नारायण सिंह शुगर मिल लकसर जिला हरिद्वार।

धन्यवाद,

भवदीय,
 कृते राय बहादुर नारायण सिंह शुगर मिल्स लि०,

कारखाना प्रबन्धक



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

B-190198/NGRBA(RG)/CPCB/Distillery/4/2016-17 2027

Nov 30, 2017

To,

M/s Rai Bhadur Narain Singh Sugar Mills Ltd (Distillery Division)
Laksar, Distt.- Haridwar, Uttarakhand
Uttarakhand

DIRECTION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

WHEREAS, the Ministry of Environment & Forests, Govt. of India, vide notification S.O.157(E) of 27.02.1996 has delegated powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board (CPCB), to issue direction to any industry, Municipal Corporation, Municipal Council, Cantonment Board to any local or other Authority for the violation of emission and effluent standards notified under the Environment (Protection) Rules, 1986; and

WHEREAS, it is obligatory on the part of industries to install effluent treatment plants (ETPs) to comply with the effluent discharge standards as notified under the Environment (Protection) Act, 1986 and the Rules framed thereunder and also to meet the consent conditions granted by State Pollution Control Board (SPCBs) / Pollution Control Committees (PCCs); and

WHEREAS, M/s. Rai Bhadur Narain Singh Sugar Mills Ltd (Distillery Division) Uttarakhand (hereinafter referred as 'the Unit') is involved in the production of extra neutral alcohol and rectified spirit using molasses as raw material and;

WHEREAS, the unit was inspected by the officials of Central Pollution Control Board (CPCB) Delhi, 26.12.2016 and during inspection, the unit was found closed.

WHEREAS, CPCB issued direction dated June 02, 2017 Under Section 5 of Environment Protection act, 1986 to the unit to comply the following;

1. The unit shall submit following reports duly validated by reputed institutions like National Sugar Institute, Kanpur, Vasantdada Sugar Institute, Pune and IITs to CPCB and UEPPCB within 60 days:

M/s Rai Bhadur Narain Singh Sugar Mills Ltd., (Distillery Division)

Page 1

- a) Assessment of the manufacturing technology for generation of spent wash and ZLD adequacy assessment of system comprising of Biomethanation, RO, MEE, composting/incineration system and steam availability, etc.
 - b) Water audit and mass balance reports to establish spent wash generation rate,
 - c) Action Plans to achieve Zero Liquid Discharge(ZLD),
 - d) To restrict lined effluent storage capacity to 30 days, and
 - e) Assessments of availability of press mud, compost yard, composting process, sell of compost and compost quality.
2. The unit shall install mass flow meters with totalizer at inlet of ROs/MEE, outlet of MEE and to make arrangement for continuous online transmission of spent wash flow measurements (namely Weak Spent Wash, Strong Spent Wash)/web camera data of Spent Wash generation, concentration & MEE operation by providing linkage to CPCB & UEPPCB servers within 75 days.
 3. The unit shall identify recipient drains/ rivulets and their u/s & d/s locations in consultation with UEPPCB for monthly monitoring by industry to ensure ZLD from distilleries within 30 days. The monitoring report shall be submitted to CPCB on monthly basis.
 4. The unit will provide documentary support for procurement/ availability of press mud, sell of compost and compost quality on monthly basis (by 10th of every month) to CPCB/UEPPCB.

AND WHEREAS, fish mortality was reported on July 04, 2017 at Ganga River Ghat at Shukartal, Muzaffarnagar due to discharge of industrial effluent from Laksar industrial area Haridwar, Uttarakhand ;and

WHEREAS, on the basis of above observation team from UEPPCB officials carried out monitoring at Shukratal Ghat along with the relevant locations on 5.07.2017 and following observations were made;

1. Shukratal ghat is located on the Ganga river which is named after confluence of river Ban Ganga & Saloni Rivers meets main Ganga at Bijnor.
2. River Saloni, Laksar drains meets river Ban Ganga.
3. The sample was collected from Ban Ganga before meeting Laksar drain and Dissolved Oxygen (DO) was found to be 7.2 mg/l.
4. The DO at the Laksar drain near village Idrishpur was found to be 1.6 mg/l and after confluence with Ban Gangs, the DO of Ban Ganga was 2.1 mg/l.
5. The DO of the Saloni River was found to be 6.9 mg/l before confluence with Ban Ganga.
6. The Dissolved Oxygen (DO) of Ban Ganga after meeting Saloni River near Shukratal Ghat was found to be 3.3 mg/l/
7. Discharge of coloured untreated & effluent at Shukratal Ghat was report since evening of 04.07.2017, which results in mortality of fishes at the Ghat.
8. It is observed that D.O. in the River Ban Ganga & Ganga (after confluence of Saloni River) reduced significantly due to discharge of industrial effluent into Laksar drain.

AND WHEREAS, the team from Uttarakhand Environment Protection & Pollution Control Board (UEPPCB) has also monitored Laksar drain, Hudwaha drain, River Ban Ganga and the area of Idrishpur on 05.07.2017 along with M/s RBNS distillery and following observations were made;

1. The colour of the Laksar drain water down stream of lagoon of M/s RBNS distillery was appeared yellow in colour. The water samples were collected from the Laksar drain, upstream and downstream of M/ s RBNS distillery lagoons and the analysis report showed colour 50 Hazen and 200 Hazen respectively which indicated possibility of illegal discharge of spent wash into the Laksar drain.
2. It was found that 04 lagoons were completely filled and one lagoon was half filled with the spent wash.
3. No manufacturing operation in the unit was found.
4. During inspection maintenance of MEE was under process.
5. It is observed that overflow/bypass of spent wash from lagoon of M/s RBNS distillery into Laksar drain could not be ruled out, which resulted into fish mortality of Shukratal Ghat due to reduced DO concentration in river water.

AND WHEREAS, CPCB issued closure direction dated 12.07.2017. Under Section 5 of the Environment (Protection) Act, 1986, the unit, M/s. Rai Bhadur Narain Singh Sugar Mills Ltd (Distillery Division) to comply with the following;

1. To immediately discontinue the practice of discharging of effluent into the nearby drain.
2. The unit shall inform about the quantity of spent wash stored into the lagoon along with the time bound action plan to dispose the same before 14.07.2017.
3. To implement the Zero Liquid Discharge (ZLD) action plan, as per the direction of CPCB & UEPPCB.
4. The unit shall submit adequacy assessment report of the ETP system/up gradation plan prepared by reputed institution like Vasantdada Sugar Institute, Pune, National Sugar Institute, Kanpur, IITs etc to CPCB.

AND WHEREAS, the unit vide letters dated 19.8.2017 was examined and following observations were made;

1. The unit has full-fledged effluent treatment system to achieve ZLD, the unit has installed Bio-digester, MEE followed by bio-composting.
2. The unit has informed that they are maintaining ZLD action plan, and the unit is not discharging any effluents into the nearby river/drain.

WHEREAS, the members of NSI, inspected the unit dated 18.08.2017 and as per the adequacy assessment report, the basic plant machinery is adequate to cope up with the requirement of ZLD. Following are the observation made by NSI, Kanpur;

1. The factory has adopted continuous fermentation along with MPR distillation.

2. For effluent treatment the factory has adopted Bio-methanated having two Bio-digester. Spent wash after bio-digester is taken to lagoon and from lagoon, it is sent to MEE where it is concentrated to 25-30 solid and the condensate is sent to CPU.
3. The unit is using its sludge and boiler ash in bio-composting and land fill respectively.

AND WHEREAS, the unit was inspected by the officials of Central Pollution Control Board (CPCB), Delhi on 20.10.2017 for the verification of compliance by the unit and following observations are made during the inspection;

1. The unit has installed mass flow meter with totalizer at the outlet of MEE, However the unit has placed order for another mass flow meter.
2. The lagoons were found 1/2 filled with spent wash.
3. The unit informed that the spent wash will be used as per their action plan.

AND WHEREAS, CPCB constituted a Three -member committee vide office order dated 27.09.2017 having representative from CPCB, MoEF & CC and NMCG for examination and recommendation for revocation of the closure direction issued by CPCB; and

WHEREAS, The Three member committee in its meeting held on 16.11.2017 examined the adequacy report of the unit and recommended that the unit may be allowed to resume operation along with following recommendations;

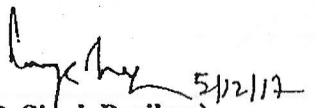
1. The unit shall set up an Effluent Quality Monitoring division equipped with all water testing facilities and with trained staff of Environment background.
2. The unit shall submit the revalidated adequacy assessment report carried out by the institute which has conducted adequacy of assessment and submit the reports within 45 days after resuming of operation.

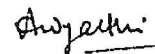
AND NOW THEREFORE, in view of the above observations and in exercise of powers delegated under Section 5 of the Environment (Protection) Act, 1986, the unit (M/s Rai Bhadur Narain Singh Sugar Mills Ltd) is allowed to resume its manufacturing operations and shall comply with the following;

1. The unit shall set up an Effluent Quality Monitoring division equipped with all water testing facilities and with trained staff of Environment Background.
2. The unit shall install mass flow at the inlet of MEE and provide its connectivity to CPCB before resumption of the operation
3. The unit shall restrict to its lagoons capacity upto 30 days of spent wash generation.
4. The unit shall provide copy of records of alcohol/rectified spirit production, spent wash generation (namely weak spent, strong spent wash) details of MEE operations, mass flow meter readings connected with CPCB server etc. on monthly basis (by 10th of every month) to CPCB/UEPPCB in the prescribed format (enclosed).
5. The unit shall carry out monthly monitoring of u/s & d/s location of the Laksar drain through E(P)A recognised laboratory and shall provide the data by 10th of every month to CPCB/UEPPCB .

6. The unit shall use concentrated spent wash: press mud ratio of 1:1.6 and shall provide documentation support for procurement/ availability of press mud, sell of compost and compost quality on monthly basis (by 10th of every month) to CPCB/UEPPCB in the enclosed prescribed format.
7. The unit shall submit the implementation status report of action taken against the recommendation of adequacy report within 15 days and shall submit the revalidated adequacy assessment report carried out by the institute which has conducted adequacy of assessment and submit the reports within 45 days after resumption of operation

In case of default in compliance with the above directions or any other exigencies, CPCB will be constrained to initiate further stringent action against the Unit, (M/s Rai Bhadur Narain Singh Sugar Mills Ltd (Distillery Division) in accordance with the provisions of the Environment (Protection) Act, 1986, without any further notice.


(S. P. Singh Parihar) 5/12/17
CHAIRMAN





Grams : SUGAR LHAKSAR
 Phones: 01332-254653
 Fax: 01332-254655, 254460
 E-mail: edprbns@yahoo.com

Rai Bahadur Narain Singh Sugar Mills Limited

Works : Laksar – 247663 (Distt. Haridwar) Uttarakhand

Ref.No.A/c/1325/Sugar handling Contractors/ 737

Dated: 5.6.17

Sh. Nirdosh Kumar Contractor,
 Village- Kehra
 Distt- Haridwar

Dear Sir,

With reference to your request and further mutual discussions with you on dated 5.6.17, we wish to entrust the following jobs of Sugar Handling for part of the season 2017-18 on the following terms and conditions .

S.No.	Particulars of Jobs	Rate per Bag (50 kg)
1.	Sugar loading from all godowns in trucks	Rs.0.60

Terms & Conditions:-

1. The above rates are firm during the period of contract and no escalation whatsoever be the reason will not be claimed.
2. You will be responsible for compliance of various statutory requirement like PF/Bonus/ Gratuity and service tax if applicable etc. and rules applicable to the work assigned to you. In case of any breach of act/ Statutory obligation, you shall be responsible for the same.
3. You shall be fully responsible for any loss or damage to your workers. In case of emergency, any compensation/Expenses incurred by the factory shall be debited to you're a/c.
4. You shall follow all statutory provisions of various Labour Laws like Factory Act, PF & Bonus Act, Contractor Labour (Regulations & Abolition) Act, etc.
5. If any worker is found indulging in any unwanted activity like pilferage, damage of any item, trespassing of prohibited area, appropriate action shall be against you.
6. If any dispute or difference arising under, out of or in connection with this contract shall be subject to exclusive Jurisdictions of Laksar Courts only.



Grams : SUGAR LHAKSAR
 Phones: 01332-254653
 Fax: 01332-254655,254460
 E-mail: edprbns@yahoo.com

Rai Bahadur Narain Singh Sugar Mills Limited

Works : Laksar – 247663 (Distt. Haridwar) Uttarakhand

7. 4% of the amount of bills will be deducted from the bills as security which will be paid to you after closure of the factory.
8. The above Contract is valid from upto 31.3.18.
9. For any dispute arising out of the contract, the decision of the undersigned shall be final and binding on you.
10. You will keep sufficient Palledars with you in your camp engaged from outside which will be verified by Factory Official on daily basis. In case of Kashmiri Palledars, their identity cards issued by the Govt. will be checked by Sr. Dy. General Manager (IT & admin) and photostate of card of each individual will be submitted with him within a week, otherwise these Kashmiri Palledars will not be allowed to enter in the factory.
11. During the visit of any Sr. Officer in Godowns, if any discrepancy is found like scattering of sugar on bags, sugar bags being damaged by Palledars, not using Hassian cloth on sugar bags during loading, Chattas not covered then penalty of Rs.1000/- will be imposed on you in one day.
12. Cleaning of sugar bags from outside, collecting of spread sugar & cleaning of godown's floor should be done properly and regularly. Godowns must be neat & clean all the time.
13. Please sign duplicate copy of this contract in token of your acceptance.

Thanking you,

Yours faithfully,


 General Manager.





Grams : SUGAR LHAKSAR
 Phones: 01332-254653
 Fax: 01332-254655, 254460
 E-mail: edprbns@yahoo.com

Rai Bahadur Narain Singh Sugar Mills Limited

Works : Laksar – 247663 (Distt. Haridwar) Uttarakhand

Ref.No.A/c/1325/Sugar handling Contractors/ 916

Dated: 09.08.17

Sh. Nirdosh Kumar Contractor,
 Village- Kehra
 Distt- Haridwar

Dear Sir,

With reference to your request dated 9.8.17 and further mutual discussions held with you on 9.8.17 regarding increase of sugar loading rates against contract letter No.737 dated 5.6.17. After considering your request management hereby agree to amend sugar loading rates for the season 2017-18 as under wef 1.7.17

S.No.	Particulars of Jobs	Rate for 50 kg sugar Bag
1.	Sugar loading from all godowns in trucks	Rs.0.75 per bag.

Other terms and conditions are remaining same as per our original order.

Thanking you,

Yours faithfully,


 General Manager

सेवा में

श्रीमान G.M साहब

R.B.N.S. शुगर मिल लखनऊ

एरिक्टर इतराबाद

महोदय निवेदन यह है कि जार्ज मैकली में
शुगर लोडिंग का कार्य करना है जिसके जार्ज
का ^{60 ट्रेलर} 60 ट्रेलर जार्ज बैग (50 kg) डिलीवर है।
जो श्राप के समय बहुत कम है।

श्रीमान जी से निवेदन है कि
जब रेट को 75 ट्रेलर जार्ज बैग (50 kg)
करने की वृत्त करके श्रापकी महान
वृत्त होगी,

धन्यवाद

जार्ज

विशेष शुभा को-रेक्टर
09/08/2017

G.M
Forwarded for favorable
consideration rates may be
approved @ 0.75 per Bag
of capacity 50 kg. U.E.P.
11/7/17 as old rates settled
in the year 2012-13
9/8/17 Approved

9/8/17

Scanned with CamScanner

Sugar Unit
Contractor Ledger

R. B. N. S. SUGAR MILLS LTD., LAKSAR
For the Period 01/04/17 To 23/02/22

Date 08/03/00011206 NIRDOSH KUMAR C SUGAR LOADING CONT. J

Run Date 23/02/2022
Page 1

Narration

	AL Code/ #	GRV No	Cnt.	Cheque Number	DEBIT	CREDIT	BALANCE
30/06/17	JV/ 170600365						
30/06/17	JV/ 170600366						
30/06/17	JV/ 170600376				64375.00	64375.00	NIL
30/06/17	JV/ 170600377				644.00		64371.00 Cr
01/07/17	BP/ 170700007/ C170701007					3504.00	67235.00 Cr
10/08/17	CP/ 170800137				35.00		67200.00 Cr
10/08/17	TJV/ 447100002				63730.00		3470.00 Cr
10/08/17	JV/ 447100002				3470.00		NIL
12/08/17	BP/ 170800112/ C170812003				1770.00	176950.00	176950.00 Cr
17/08/17	TJV/ 447100013						175180.00 Cr
17/08/17	JV/ 447100013				214842.00		37662.00 Db
23/08/17	JV/ 170800222					49200.00	9538.00 Cr
11/09/17	JV/ 170900070				472.00		9045.00 Cr
11/09/17	TJV/ 447100148				11761.00		2715.00 Db
11/09/17	JV/ 447100148				4317.30		7032.30 Db
12/09/17	BP/ 170900195/ C170912007				1079.00	107932.50	100700.20 Cr
21/09/17	JV/ 170900207						99821.20 Cr
21/09/17	TJV/ 170970050				99821.00		.20 Cr
21/09/17	JV/ 170970050				3057.00		3056.80 Db
25/09/17	BP/ 170900333/ C170925014				764.00	74425.00	73368.20 Cr
30/09/17	JV/ 170900362						72604.20 Cr
30/09/17	TJV/ 170970125				72604.00		.20 Cr
30/09/17	JV/ 170970125				7266.00		.20 Cr
12/10/17	BP/ 171000069/ C171012006				1453.00	145329.00	7265.80 Db
24/10/17	JV/ 171000196						198063.20 Cr
25/10/17	BP/ 171000239/ C171025003				136610.00		136610.20 Cr
06/11/17	BP/ 171100025/ C171106011				6008.00		.20 Cr
07/11/17	BP/ 171100035/ C171107002				142654.00		6007.80 Db
					47648.00		148661.80 Db
					10350.00		198309.80 Db
							208657.80 Db

By BEING AMT SUGAR LODING BILL 6.6.17
TO 29.6.17 CR TO NIRDOSH
KUMAR I SUGAR LOADING CONT. J Ref
Voucher Against TDS De
By BEING AMT SUGAR LOADING BILL
TO BILL NO. DATED 30-JUN-17 OF NIRDOSH
KUMAR I SUGAR LOADING CONT. J Ref
Voucher Against TDS De
To CH NO- 447918 PNB TO NIRDOSH KUMAR
NIRDOSH KUMAR
By LABOUR SUPPLY SERVICES TO NIRDOSH
FOR SUGAR LODING BILL 1.7.17, TO
31.7.17.
To Amount of T. D. S. Deducted @ 1% from
NIRDOSH KUMAR I SUGAR LOADING CONT. J
on amount Rs. 1769
To BEING AMT FUND TRANSFERRED CR BAL
NIRDOSH
By BEING AMT SUGAR LODING BILL
1.8.17 TO 8.8.17 CR TO NIRDOSH
NIRDOSH KUMAR I SUGAR LOADING CONT. J
on amount Rs. 4920
To BEING AMT 4 % SECURITY FROM NIRDOSH
BY SUGAR LOADING BILL 9.8.17 TO
31.8.17 CR TO NIRDOSH KUMAR
NIRDOSH KUMAR I SUGAR LOADING CONT. J
on amount Rs. 1079 Deducted @ 1% from
To BEING AMT FUND TRANSFERRED TO PNB
NIRDOSH
By BEING AMT 4 % SECURITY FROM
BY SUGAR LOADING BILL 1.9.17 TO 15.9.17
CR TO NIRDOSH
To Amount of T. D. S. Deducted @ 1% from
NIRDOSH KUMAR I SUGAR LOADING CONT. J
on amount Rs. 7642
To BEING AMT CR BAL TO NIRDOSH
KUMAR
By BEING AMT 5 % SECURITY OF NIRDOSH
TO NIRDOSH
To Amount of T. D. S. Deducted @ 1% from
on amount Rs. 145329(Sno. 170970125)
NIRDOSH
To BEING AMT FUND TRANSFERRED TO
NIRDOSH
By BEING AMT 4 % SECURITY FROM
NIRDOSH KUMAR
TO BEING AMT BAL TRANSFERRED NIRDOSH
KUMAR
To BEING AMT BAL TRANSFERRED NIRDOSH
KUMAR

Scanned with CamScanner

R. B. N. S. SUGAR MILLS LTD., LAKSAR
For the Period 01/04/17 To 23/02/22

Run Date 23/02/2022
Page : 2

Sugar Unit
Contractor Ledger

Date	Voucher Number	AI Code/ st	Cnt.	Cheque Number	Narration	DEBIT	CREDIT	BALANCE
13/11/17	BP/ 171100058/ C171113004	KUMAR I SUGAR LOADING CONT. I	1		To FUND TRANSFERED TO ANUJ KUMAR DEBITED NIRDOSH	24770.00		233429.80 Db
20/11/17	JV/ 171100163		1		By BEING AMT B P NO- 04 / 13.11.17 TRANSFERED NIRDOSH TO ANUJ KUMAR		24770.00	208659.80 Db
28/12/17	JV/ 171200263		1		By BEING AMT BP NO- 2 / 7.11.17 TRANSFERED NIRDOSH TO ANUJ KUMAR		10350.00	198309.80 Db
28/12/17	JV/ 171200264		1		By BEING AMOUNT TRANSFERED FROM ANUJ KUMAR TO NIRDISH KUMAR		198310.00	.20 Cr
					To BEING SMALL BALANCE WRITTEN BACK	.20		NIL

:: Closing Balance ::

857145.50 857145.50
NIL NIL

*** BALANCE SUBJECT TO RECONCILIATION ***

ANNEXURE No-1


(19)

प्रियबन्धु (एडवोकेट)
सिविल कोर्ट, लखनऊ (हरिद्वार)
रजिस्ट्रेशन UP-2984/98, UK-3165/04
मो. 9219268224
ईमेल - priyabandhuadvocate@gmail.com

Name of Advocate :

Copying Fees : Rs. -

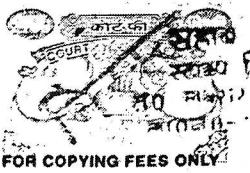
केवल प्रतिलिपि फीस हेतु।

Date on which application is made for copy accompanied by the requisite stamp	Date of posting notice on notice board	Date of delivery of copy	Signature of officer delivering copy
7 5-1-19	6.9.19	7.9.19	 7.9.19



प्रमाणपत्र :- सिविल जज (रुस वी 0) लखनऊ

द्वारा वाद सख्यां :- 81/19



शिवेन्द्र कुमार - रात्र वहादुर नारायण
सिंह कुमार



नवल वाद पत्र की प्रमाणित
धारा प्रारंभ सत्यापन है।



Annexure R/2

Sl. No.	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures
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COURT'S OR JUDGE'S ORDERS

WPPIL No. 154 of 2017

Shri Sanjaya Kumar Mishra, ACJ.
Shri Narayan Singh Dhanik, J.

Mr. Pradeep Kumar Chauhan,
learned counsel for the petitioner.

Mr. Vikas Pande, learned Standing
Counsel for the State of
Uttarakhand/respondent no. 1 and 2.

Mr. Navneet Kaushik, learned
counsel for the respondent no. 5.

Learned counsel for the petitioner
submits that he wants to withdraw the
writ petition and has filed memo to this
effect in the Court. The memo of
withdrawal is taken on record.

Hence, the writ petition is allowed
to be withdrawn.

[Signature] *[Signature]*
(N.S. Dhanik, J.) (S.K. Mishra, ACJ.)
23.02.2022

A/-

Compared by A
PHOTOSTATE
TRUE COPY

[Signature] 10/03/2022
Assistant Registrar (Copying)
High Court Of Uttarakhand
Nainital

UKNAOB0000392019

(20)

न्यायालय श्रीमान सिविल जज (एस0डी0) महोदय लकसर

मूल वाद संख्या

31

सन 2019

1. रविन्द्र कुमार उम्र करीब 40 वर्ष।
 2. निर्दोष कुमार आयु करीब 32 वर्ष।
 3. अनुज कुमार आयु करीब 27 वर्ष।
- } पुत्रगण रिच्छपाल सिंह

निवासीगण ग्राम केहडा परगना मंगलौर तहसील लकसर जिला हरिद्वार।

.....प्रार्थीगण/वादीगण।

बनाम

राय बहादुर नारायण सिंह शुगर मिल लि0 द्वारा महाप्रबन्धक अजय खण्डेलवाला पुत्र श्रीलक्ष्मण प्रसाद निवासी शुगर मिल लकसर परगना मंगलौर तहसील लकसर जिला हरिद्वार।

.....प्रतिवादीगण।

श्रीमान जी,

वादीगण निम्नलिखित निवेदन करते हैं कि:-

1. यह कि प्ररनगत सम्पत्ति जिसे वाद पत्र के अन्त में वर्णित किया गया है, खसरा नम्बर 196 कुल रकबई 1.987 हे0 स्थित मौजा ग्राम केहडा परगना मंगलौर तहसील

रविन्द्र कुमार उम्र करीब 40 वर्ष।
निर्दोष कुमार आयु करीब 32 वर्ष।
अनुज कुमार आयु करीब 27 वर्ष।